

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 85073 of 2016

(Arising out of Order-in-Appeal No. PUN-SVTAX-000-APP-128-15-16 dated 14.10.2015
passed by The Commissioner of Service Tax (APPEALS), Pune-411001)

M/s Vodafone Mobile Services Limited Appellant

(Formerly Known as Vodafone Cellular Limited)
The Metropolitan, F.P. No. 27, Survey No. 21,
Wakdewadi, Old Pune- Mumbai Highway,
Shivaji Nagar, Pune-411003

VERSUS

**The Commissioner of Service Tax- Respondent
Pune**

APPEARANCE:

Shri Jay Chheda, Advocate for the Appellant
Shri Nitin Tagde, Authorized Representative of the Department

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/86727 / 2021

DATE OF HEARING: September 03, 2021

JUSTICE DILIP GUPTA

Learned Counsel appearing for the appellant has stated that a certificate in Form-IV has been issued to the appellant under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 for full and final discharge of the tax dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**